

(2022) 03 UK CK 0034
In the Uttarakhand High Court
Case No : Special Appeal No. 287 Of 2014

Malcolm Rencontre & Another	Vs	APPELLANT
Good Shepherd Agriculture Mission & Others		RESPONDENT

Date of Decision : 07-03-2022

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2022) 03 UK CK 0034

Hon'ble Judges : S.K. Mishra, J;Alok Kumar Verma, J

Bench : Division Bench

Advocate : T.A. Khan, Sadaf, M.S. Tyagi, Hari Mohan Bhatia, Tarun Lakhera

Final Decision : Dismissed

Judgement

S.K. Mishra, J

1. Heard Mr. T.A. Khan, learned Senior Counsel appearing for the appellant no.2, Mr. M.S. Tyagi, learned Senior Counsel appearing for the respondent No.1, and Mr. Tarun Lakhera, learned Brief Holder for the State, on the question of maintainability.

2. In view of the judgment rendered by a Division Bench of this Court in Special Appeal No.707 of 2019, "Smt. Naida Akhtar & others vs. State of Uttarakhand & others", dated 26.07.2019, the appeal against the order passed under Article 227 of the Constitution of India, is not maintainable.

3. Accordingly, the appeal is, hereby, dismissed as not maintainable.